



Office of the Collector & District Magistrate
South Goa District,
Magisterial Section, Room No. 435, 4th Floor, Matanhy Saldanha Administrative
Complex, South Goa District, Margao Goa.
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No.37/19/2020/L&O/MAG/13686

Date:- 28/11/2020

ORDER

Under Section 144 of the Code of Criminal Procedure of 1973

WHEREAS, there is a prevailing situation in the country due to the Health Emergency posed by COVID-19, an infectious disease caused by Corona Virus;

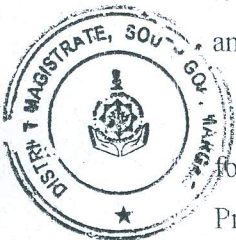
AND WHEREAS, in order to contain the spread of the said epidemic, certain measures are required to be taken;

AND WHEREAS, the Public Health Department, Government of Goa vide Notification No. 23/20/2014-I/PHD/Part IV/552 dated 13/03/2020 had declared the Coronavirus disease (COVID-19) and H1N1 disease to be notifiable diseases for the purposes of Part II of Chapter VII of the Public Health Act, 1985 throughout the State of Goa;

AND WHEREAS, in view of this it is necessary to take exigent measures in this regards so as to prevent any danger to human life or safety, to thwart the spread of virus, which may affect the overall security of the State and may create disturbance of larger public order and tranquillity;

AND WHEREAS in my considered opinion, there is sufficient grounds for proceeding under sub section (1) of section 144 of Code of Criminal Procedure, 1973 to restrain the movements of individuals and other restrictions within South Goa District.

AND WHEREAS, I am satisfied that the circumstances do not permit the serving, in due time, of the notices individually upon the persons against whom this order is directed and therefore, under the powers vested under me



under sub section (2) of Section 144 of the Code of Criminal Procedure, 1973
I hereby pass the order ex-parte.

NOW THEREFORE, I, Ajit Roy, IAS, District Magistrate, South Goa District, in exercise of the powers conferred upon me under sub section (1) of section 144 of Code of Criminal Procedure, 1973 do hereby permit the following activities with certain ban/restrictions in the South Goa District as under:

1. International air travel of passengers, as permitted by MHA.
2. Cinema halls and theatres, with upto 50% capacity.
3. Swimming pools, only for training of sports persons.
4. Exhibition halls, only for business to business (B2B) purposes.
5. Social /religious/ sports / entertainment / educational/ cultural / religious gatherings, with upto a maximum of 50% of the hall capacity, with a ceiling of 200 persons in closes spaces; and keeping of the size of the ground/ space in view, in open spaces. However, based on the assessment of the situation, the ceiling may be reduced to 100 persons or less in closed spaces.
6. SOPs prescribed for various activities including the movement by passenger trains, air travel, metro trains, schools, higher educational institutions, hotels and restaurants, shopping malls, multiplexes and entertainment parks, yoga centres and gymnasiums, assemblies and congregations, etc. should be strictly adhered to.
7. Persons above 65 years of age, persons with co-morbidities, pregnant women and children below the age of 10 years are advised to stay at home except for essential and health purposes.
8. The guidelines dated 25th November 2020 laid down at Annexure-I by the MHA which includes the face covering, social distancing, etc. should be strictly followed in public places, workplaces and during transport.



Any person contravening this order shall be punishable under Section 188 of the Indian Penal Code.

This Order is in supersession of the Order No. 37/19/2020/L&O/MAG/11957 dated 14/10/2020 which shall come into effect immediately.



Given under my hand and seal of this office, this 28th day of November, 2020.



(Ajit Roy, IAS)
District Magistrate
South Goa, Margao.

To.

The Director, Government Printing Press, Panaji-Goa, with a request to give cause Publication in Extra Ordinary Gazette immediately.

Copy forwarded for necessary action to:

1. The Commissioner of Excise, Old High Court Bldg, Panaji-Goa.
2. The Superintendent of Police, South Goa District, Margao.
3. The Director of Panchayats, Junta House, Panaji-Goa he is requested to forward a copy of this order to all the Village Panchayats in South Goa District directing to affix the same on their notice board for wide publicity.
4. The Director of Municipal Administration, Patto, Panaji Goa he is requested to forward a copy of this order to all the Municipal Councils in South Goa District directing to affix the same on their notice board for wide publicity.
5. The Superintendent of Police, Coastal Panaji-Goa.
6. The Sub-Divisional Magistrate, Ponda/Dharbandora/Quepem/Canacona/Mormugao/Salcete/Sanguem
7. The Sub-Divisional Police Officer Ponda/Margao/Vasco/Quepem.
8. The Mamlatdar & Executive Magistrate of Salcete, Margao/Mormugao/Quepem/Sanguem/Dharbandora/Ponda/Canacona
9. The Police Inspectors/P.S.I. The P.I./PSI, Margao Town/Maina-Curtorim/Verna/Colva/Harbour/Vasco/Quepem/Sanguem/Cuncolim/Canacona/Collem/Mormugao/Curchorem/Ponda Police Station. They are directed to affix a copy of this Order on the notice board of their office and **enforce the same strictly.**
10. The Director of Information and Publicity, Panaji with a request to give wide publicity through all local dailies.
11. The Director and Commissioner of Food Safety, Food and Drugs Admn., Bambolim, Goa.
12. The Director of Doordarshan, Altinho, Panaji, with a request to broadcast the order.
13. The Station Director, All India Radio, Altinho, Panaji, for giving wide publicity.
14. The Under Secretary(Home), Secretariat, Porvorim, Goa.
15. The Director of Sports, Sports & Youth Affairs, Campal, Panaji-Goa.
16. The Director of Tourism, Paryatan Bhavan, Patto, Panaji, Goa.

Copy for information to:

1. The Secretary to Governor of Goa, Raj Bhavan, Dona Paula, Panaji.
2. The Secretary to the Chief Minister of Goa, Secretariat, Porvorim.
3. The Chief Secretary, Government of Goa, Secretariat, Porvorim.
4. The Addl. Secretary(Home), Government of Goa, Home Department (General), Secretariat, Porvorim.
5. The Director General of Police, Goa, Panaji-Goa.